GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:238 ANSWERED ON:02.08.2011 NATIONAL INVESTIGATION AGENCY Vishwanath Shri katti Ramesh

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Investigation Agency (NIA) has been constituted and made fully functional;

(b) if so, the details thereof, and if not, the reasons therefor;

(c) whether the Union Government has handed over some cases to the NIA for investigation;

(d) if so, the details thereof and the total number of such cases handed over to the NIA for investigation including inter-State terrorism during each of the last three years and the current year, State-wise including naxal affected States; and

(e) the progress made in such investigations and the major achievements made by the NIA so far?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): The National Investigation Agency (NIA) has been constituted on 31st December, 2008 and made fully functional, under the National Investigation Act, 2008, to investigate and prosecute the scheduled offences. NIA is having its Headquarter at New Delhi and two its branch offices one each at Hyderabad and Guwahati.

(c) to (e): Since, creation of NIA, the Union Government handed over the investigation of 29 [Assam (02), Maharashtra (03), Delhi (03), Kerala (07), Goa (02), Manipur (03), Gujarat (01), Andhra Pradesh (02), Haryana (01), West Bengal (02), Rajasthan (01), Jammu and Kashmir (01) and Madhya Pradesh (01)] terrorism related cases to NIA. Out of these 29 cases, the chargesheets have been filed in 20 cases, which is a major achievement on the part of NIA.